

## Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims admitted	Amount of not claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	1	No claims have been received from this category of creditor by RP till 3 <sup>rd</sup> October, 2022
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	2	No claims have been received from this category of creditor by RP till 3 <sup>rd</sup> October, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,95,69,73,350.90	13	24,94,46,91,829.90	0.00	1,35,00,00,000	66,22,81,521.00	4	
5	Operational creditors (Workmen)	0	0.00	0	0.00	0.00	0.00	0.00	5	No claims have been received from this category of creditor by RP till 3 <sup>rd</sup> October, 2022
6	Operational creditors (Employees)	1	2,55,461	0	0.00	0.00	2,55,461	0.00	6	
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	17,70,000	2,93,92,000	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	0.00	0.00	0.00	9	No claims have been received from this category of creditor by RP till 3 <sup>rd</sup> October, 2022
<b>Total</b>		<b>21</b>	<b>32,92,81,40,121.38</b>	<b>17</b>	<b>30,82,31,27,881.38</b>	<b>0.00</b>	<b>1,41,20,25,461.00</b>	<b>69,79,86,779.00</b>		



**Notes:**

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



